

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

(d) Possession letters have not been issued due to non-availability of civic amenities like, electricity, water supply and sewerage etc.

(e) and (f). Interest at the rate of 7% per annum will be paid on the deposits of such allottees till the date of issue of possession letters.

Clearance of Names by DDA for Allotment of Flats

*67 SHRI SARJU PRASAD SAROJ: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether many Cooperative Group Housing Societies, including the Lok Sabha and Rajya Sabha Cooperative Group Housing Societies, require clearance of names of their members from the DDA before allotment of flats to them;

(b) if so, the details and number of such members of the Lok Sabha as well as Rajya Sabha Cooperative Group Housing the DDA and since when; and

(c) the reasons for delay in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) As per directive dated 31.5.84 issued by the Registrar of Cooperative Societies, Delhi, all the cooperative group housing societies are required to get membership of each member verified from the Office of the Registrar of Cooperative Societies before allotment of flats to the members.

(b) and (c). The names of all the members of the Lok Sabha Cooperative Group Housing Society Ltd. and Rajya Sabha Cooperative Group Housing Society Ltd. have since been cleared by the Registrar of Co-operative Societies.

[Translation]

Allocation of Additional Funds to Bihar for Expansion of Education

*68. SHRI RAMDAS SINGH:
SHRI TEJ NARAYAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government propose to allocate additional funds for expansion of education in Bihar, which is an educationally backward State:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) and (b). The Government have approved in principle the Bihar Education Project. The specific goals of the Project include universalisation of elementary education, drastic reduction in adult illiteracy, equalisation of educational opportunities with particular focus on women, Scheduled Castes, Scheduled Tribes, and poorer sections of the society, relating education to the working and living conditions of the people, and laying special emphasis in educational activities on science, environment and inculcation of a sense of social justice. The outlay over the five year period 1990-95 would be about Rs. 360 crores; of this UNICEF would provide Rs. 180 crores, Government of India Rs. 120 crores and Government of Bihar Rs. 60 crores.

(c) Does not arise.

[English]

Review of National Policy on Education

*69. SHRI INDRAJIT GUPTA:
SHRI SHANKERSINGH
VAGHELA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have studied the recommendations contained in Acharya Ramamurti Committee's Report on National Policy on Education;

(b) if so, the details of the recommendations accepted by the Government and the action plan drawn up to implement those recommendations; and

(c) the reasons for not accepting the remaining recommendations?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) to (c). The National Policy on Education Review Committee chaired by Acharya Ramamurti submitted its Report to the Government on 26 December 1990. Government has decided to seek the advice of Central Advisory Board of Education (CABE) in the matter. The Government will formulate its views after receiving the advice of CABE.

Allotment of Flats by DDA

*70. SHRI R.N. RAKESH:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has to yet allotted flats not the applicants who are in the waiting list since 1980;

(b) if so, the reasons therefore;

(c) the number of applicants in the waiting list, category-wise and also the year of their registration;

(d) the time by which flats are likely to be allotted to all the registered applicants; and

(e) the criteria DDA propose to adopt for allotment of flats?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) Yes, Sir.

(b) The balance registrants under various housing schemes could not be allotted flats so far due to constraints of land and in infrastructural services.

(c) (i): Under the New Pattern Scheme floated in 1979 the categorywise details of registrants awaiting allotments are as under:-

<i>Category</i>	<i>No. of registrants awaiting allotment</i>
MIG	22567
LIG	26962
JANTA	7919
	57448